

**ITC (HS), 2017  
SCHEDULE 1 – IMPORT POLICY**

Section XVII

Chapter-88

**CHAPTER 88**

**AIRCRAFT, SPACECRAFT AND PARTS THEREOF**

**NOTE:**

1. For the purposes of Sub-headings 8802 11 to 8802 40 the expression "unladen weight" means the weight of the machine in normal flying order, excluding the weight of the crew and of fuel and equipment other than permanently fitted items of equipment.

<b>Exim Code</b>	<b>Item Description</b>	<b>Policy</b>	<b>Policy Conditions</b>
<b>8801</b>	<b>BALLOONS AND DIRIGIBLES, GLIDERS, HANG GLIDERS AND OTHER NON-POWERED AIRCRAFT</b>		
<b>8801 00</b>	<i>Balloons and dirigibles; gliders, hang gliders and other non-powered aircraft:</i>		
8801 00 10	Gliders and hang gliders	Restricted	Goods classified as sports goods or equipment shall, however, be allowed to be imported freely.
8801 00 20	Balloons	Restricted	Goods classified as sports goods or equipment shall, however, be allowed to be imported freely.
8801 00 90	Other	Restricted	Goods classified as sports goods or equipment shall, however, be allowed to be imported freely.
<b>8802</b>	<b>OTHER AIRCRAFT (FOR EXAMPLE, HELICOPTORS, AEROPLANES); SPACECRAFT (INCLUDING SATELLITES) AND SUBORBITAL AND SPACECRAFT LAUNCH VEHICLES</b>		
	<i>Helicopters:</i>		
8802 11 00	Of an unladen weight not exceeding 2000 kg	Restricted	
8802 12 00	Of an unladen weight exceeding 2000 kg	Restricted	
8802 20 00	Aeroplanes and other aircraft, of an unladen	Restricted	

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	weight not exceeding 2000 kg		
8802 30 00	Aeroplanes and other aircraft, of an unladen weight exceeding 2000 kg but not exceeding 15000 kg	Restricted	
8802 40 00	Aeroplanes and other aircraft, of an unladen weight exceeding 15000 kg	Restricted	
8802 60 00	Spacecraft (including satellites) and suborbital and spacecraft launch vehicles	Restricted	
<b>8803</b>	<b>PARTS OF GOODS OF HEADING NUMBER 8801 OR 8802</b>		
8803 10 00	Propellers and rotors and parts thereof	Free	Reconditioned/ second hand aircraft parts are also “free”
8803 20 00	Under carriages and parts thereof	Free	Reconditioned/ second hand aircraft parts are also “free”
8803 30 00	Other parts of Aeroplanes or Helicopters	Free	Reconditioned/ second hand aircraft parts are also “free”
8803 90 00	Other	Free	Reconditioned/ second hand aircraft parts are also “free”
<b>8804</b>	<b>PARACHUTES (INCLUDING DIRIGIBLE PARACHUTES AND PARAGLIDERS) AND ROTOCHUTES; PARTS THEREOF AND ACCESSORIES THERETO</b>		
<b>8804 00</b>	<b><i>Parachutes (including dirigible parachutes and paragliders) and rotochutes; parts thereof and accessories thereto:</i></b>		
8804 00 10	Parachutes (including dirigible parachutes and paragliders) and parts and accessories thereof	Free	
8804 00 20	Rotochutes; parts and accessories thereof	Free	
<b>8805</b>	<b>AIRCRAFT LAUNCHING GEAR; DECK-ARRESTOR OR SIMILAR GEAR; GROUND FLYING TRAINERS; PARTS OF THE FOREGOING ARTICLES</b>		
<b>8805 10</b>	<b><i>Aircraft launching gear and parts thereof; deck arrestor or similar gear and parts thereof:</i></b>		
8805 10 10	Aircraft launching gear	Free	
8805 10 20	Deck arrestor or similar gear	Free	

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8805 10 30	Part of aircraft launching gear and deck arrestor or similar gear	Free	
	<b><i>Ground flying trainers and parts thereof:</i></b>		
8805 21 00	Air combat simulators and parts thereof	Free	
8805 29 00	Other	Free	

**Policy Conditions to this Chapter:**

1. Aircraft and Helicopters (including used/second hand aircraft and helicopters) may be imported by the following without the need to obtain an import license from Directorate General of Foreign Trade.

- (a) Air India
- (b) Pawan Hans Limited
- (c) Airports Authority of India
- (d) Indira Gandhi Rashtriya Uran Academi (IGRUA)/and such other flying clubs/ Academies recognised by the Ministry of Civil Aviation, Government of India
- (e) Any person who has been granted permission by the Ministry of Civil Aviation, to operate scheduled or non-scheduled air transport services , based on which DGCA has issued permission to import aircraft/ helicopter for operating such air transport services.

2. The import of aircraft by any other category of importers shall require an import licence to be granted by this Directorate

3. Import of Unmanned Aircraft System (UAS)/Unmanned Aerial Vehicle (UAVs)/Remotely Piloted Aircraft (RPAs)/drones is '**Restricted**' requiring prior clearance of the Directorate General of Civil Aviation (DGCA) and import license from DGFT.